

ITEM NO.12

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

IA 17144/2018,17145/2018, in Criminal Appeal No(s). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 17144/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 17145/2018 - EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 1672/2022 (II)

Date : 18-04-2023 These matters were called on for hearing today.

For Appellant(s)

Dr. Surender Singh Hooda, AOR
Mr. Shaurya Lamba, Adv.
Ms. Bano Deswal, Adv.
Mr. Ashish Kumar Pandey, Adv.
Mr. Aditya Mishra, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

In both matters, respondent No.1 is duly represented.

Two weeks time, is granted as a last chance to the appellants, to take fresh steps and file fresh particulars to issue notice to respondent No.2, who is unserved.

Records of the case are yet to be received.

Registry to issue D.O. Letter in this regard.

List again on 10.7.2023.

PAVANESH D.
Registrar

MG